

Circular Regarding order dated 15.01.2019 of
Hon'ble Mr. Justice R.K. Gaur, D.H.C. New Delhi

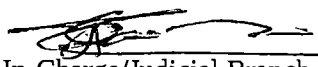
OFFICE OF THE DISTRICT & SESSIONS JUDGE (SE), SAKET COURTS COMPLEX, NEW DELHI.

No. Judl./Order/Jud./F.55/SE/Saket/2019 2335 - 2376

New Delhi, Dated: 19/02/19

Copy of letter forwarded to all the Judicial Officers of South East District, Saket Courts, New Delhi, for information and necessary action.

1. FOR UPLOADING ON LAYERS
2. FOR UPLOADING ON CENTRALIZED WEBSITE THROUGH LAYERS.


Officer In-Charge/Judicial Branch
for District & Sessions Judge (SE)
Saket Courts Complex, New Delhi

13. Sh. M.P. Singh, Joint Registrar (Judl.)
14. Sh. Nikhil Chopra, Co-ordinator
15. Ms. Aparna Swami. Addl. Co-ordinator
16. Ms. Shelly Arora, Addl. Co-ordinator
17. Sh. Navjeet Budhiraja, Addl. Co-ordinator

6/25

OFFICE OF THE DISTT. JUDGE
SAKET COURTS, NEW DELHI
Dispatch No. <u>497</u>
Date <u>16/2/19</u>
SOUTH-EAST DISTRICT


ADMIN. OFFICER (JUDL.) (ESTT.II)

Endst. No. 3703-13/Estt./E-V/DHC

Dated: 14.02.2019

Copy forwarded for circulation amongst Judicial Officers for information and compliance to:-

1. The District & Sessions Judge, Tis Hazari Court, (Headquarter) (District- Central), Delhi
2. The District & Sessions Judge, (District-South), Saket Court
3. The District & Sessions Judge, (District-North-West), Rohini Court
4. The District & Sessions Judge, (District-South-West), Dwarka Court
5. The District & Sessions Judge, (District-East), Karkardooma Court
6. The District & Sessions Judge, (District- Shahdara), Karkardooma Court
7. The District & Sessions Judge, (District- New Delhi), Patiala House Court
8. The District & Sessions Judge, (District- West), Tis Hazari Court
9. The District & Sessions Judge, (District- South-East), Saket Court
10. The District & Sessions Judge, (District- North), Rohini Court
11. The District & Sessions Judge, (District- North-East), Karkardooma Court


ADMIN. OFFICER (JUDL.) (ESTT.II)

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16/2/19

OIC (Judl.)
16.2.19.
DJ/SE

HIGH COURT OF DELHI : NEW DELHI
(ESTABLISHMENT -II BRANCH)

No.155/Estt.II/E-V/DHC
Dated: 14.02.2019

CIRCULAR

Vide order dated 15.01.2019 in Bail Application No. 83/2019 & Crl. M.A. 747/2019 titled "Smt. Suba Devi Vs. State", Hon'ble Mr. Justice R.K. Gauba has passed the following directions:-

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It is noted from the orders dated 12.12.2018 and 03.01.2019 passed on bail application no. 3515/2018 that the judicial officer exercising the jurisdiction of the court of Sessions while dealing with the application for anticipatory bail has described her power as that of Special Judge- CBI, (PC Act) which is against the directions which have been earlier issued. While dealing with the application for anticipatory bail under Section 438 Cr.P.C, the judicial officer was not exercising the powers of Special Judge under Prevention of Corruption Act. The judicial officers must reflect the position correctly.

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The above directions are circulated for information and strict compliance by all concerned officers.

Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL

Endst. No. 3686-3702/Estt./E-V/DHC

Dated: 14.02.2019

Copy forwarded for information and compliance to:-

1. PS to Dr. Aditi Choudhary, Registrar (Vigilance)
2. PA to Sh. Reetesh Singh, OSD
3. Sh. Raj Kumar Tripathi, Joint Registrar (Judl.)
4. Sh. Sudhanshu Kaushik, Joint Registrar (Judl.)
5. Sh. Sanjay Jindal, Joint Registrar (Judl.)
6. Sh. Rakesh Pandit, Joint Registrar (Judl.)
7. Sh. Anil Kumar, Joint Registrar (Judl.)
8. Sh. Ravinder Singh, Joint Registrar (Judl.)
9. Sh. Vijay Shanker, Joint Registrar (Judl.)
10. Sh. Rakesh Kumar-IV, Joint Registrar (Judl.)
11. Sh. Sharad Gupta, Joint Registrar (Judl.)
12. Sh. Deepak Wason, Joint Registrar (Judl.)